

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri R.Krishnamoorthy, Member**
- 3. Shri V.S. Verma, Member**

**Petition No. 112/2009
(Suo-motu)**

In the matter of

Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawal schedule by the Electricity Department, Daman & Diu.

And in the matter of

Electricity Department, Administration of Daman & Diu, Daman.....**Respondent**

The following were present:

Shri Sarjeet Singh, Electricity Department, Daman
Shri S.G. Tepe, WRPC

**ORDER
(Date of Hearing: 9.7.2009)**

Western Regional Load Despatch Centre vide its report dated 5.6.2009 intimated the following details of arrears of Unscheduled Interchange charges payable by the respondent:

(Rs. in Crore)

S.No.	Month	Amount payable at the beginning of the Month
(a)	March	6.45
(b)	April	13.06
(c)	May	14.37
(d)	June	15.39

2. Taking note of the default in making timely payment of UI charges in contravention of clause 5 of Annexure-I of Chapter 6 of the Indian Electricity Grid Code (Grid Code), the Commission vide its order dated 22.6.2009, directed the respondent to show cause as to why action in terms of Section 142 of the Electricity Act, 2003 be not taken against it for non-compliance of the provisions of the Grid Code.

3. In response to the above notice, the petitioner vide its reply affidavit dated 27.6.2009 submitted the following details of payments by it:

S.No.	Month	Amount paid (Rs.)
(a)	March	7,25,07,772
(b)	April	2,58,07,101
(c)	May	2,81,31,853
(d)	June	7,53,47,717

4. The respondent, in the above affidavit, had also promised to pay Rs. 11,12,65,073/= on 1.7.2009 and prayed that the suo motu proceedings be dropped.

5. Representative of the respondent confirmed that the entire dues of UI charges had been paid by the respondent and nothing was outstanding.

6. In view of the action by the respondent in clearing the dues, we drop further action in the proceedings. Accordingly, the respondent is discharged from the notice. The respondent is, however, directed to ensure that the UI charges are cleared within the stipulated period so that no occasion arises in future for initiation of such proceedings.

7. Petition No. 112/2009 is disposed of.

Sd/=
(V.S. Verma)
Member

Sd/=
(R. Krishnamoorthy)
Member

Sd/=
(Dr. Pramod Deo)
Chairperson

New Delhi, dated the 27th July 2009